

Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar

Notification

Jammu, the 5th December, 2022

S.O. 651 . — In exercise of the powers conferred by section 3 of the Jammu and Kashmir Public Premises (Eviction of Unauthorized Occupants) Act, 1988 (Act No. XVII of 1988) and in supersession of all the previous notifications issued on the subject, the Government hereby appoint all Tehsildar(s) (Territorial/Nazool) in the Union territory of Jammu and Kashmir to be the "Estate Officer" for the purposes of the said Act within their respective territorial jurisdiction in respect of the public premises controlled by the Revenue Department.

By order of the Government of Jammu and Kashmir.


Sd/-
(Vijay Kumar Bidhuri) IAS
Commissioner/Secretary to the Government

No. Rev-Sett/413/2022 (7076902)

Dated: 05.12.2022

Copy to the:-

1. Financial Commissioner (Revenue), J&K.
2. Additional Secretary (JKL) Ministry of Home Affairs, Government of India.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Divisional Commissioner, Kashmir/Jammu.
5. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
6. Commissioner Survey and Land Records, J&K.
7. Deputy Commissioners (All).
8. Director Archives, Archaeology and Museum, J&K.
9. Tehsildars (All).
10. Private Secretary to the Chief Secretary, J&K.
11. Private Secretary to the Hon'ble Advisor (B).
12. Private Secretary to Commissioner/ Secretary to Government, Revenue Department.
13. Stock file.
14. In-charge website, Revenue Department/FCR/Div-Coms/DCs.


(Muzammil Hassan Choudhary)
Under Secretary to the Government

